

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 201- IA/75(AHM) 2023
ITEM No. 202- IA/1139(AHM) 2022
ITEM No. 203- IA/1140(AHM) 2022
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Proprietor Smit N SoniApplicant
V/s
Octagon Communications Pvt LtdRespondent

Order delivered on: 05/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/ RP : Ms. Shalya Agarwal, Adv. Mr. Lokesh Malik, Adv.
For the SM : Mr. Sneh Purohit, Adv. for Mr. Aaditya Bhatt, Adv.
For the SRA : Mr. Sumit Party in Person

ORDER

IA/75(AHM) 2023

Learned Counsel Ms. Shalya Agarwal appears for the RP and states that post the previous interim the order, the CoC of the corporate debtor met along with the Resolution Applicant. Resolution Applicant has revised the plan and has increased the plan, and payment to the operational creditor have revised from Rs. 10,000/- to Rs. 1,50,000/-. In terms of the above, the present application be returned so that the entire fresh application containing the additional facts be filed. The same is taken on record.

IA/75(AHM) 2023 is hereby returned to the applicant, enabling them to re-file the same within a period of seven days from the date of this order.

Accordingly, **IA/75(AHM) 2023** is ordered.

IA/1139(AHM) 2022 & IA/1140(AHM) 2022

Re-list for hearing on 07.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)